

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 3026  
(To be answered on the 12<sup>th</sup> March 2020)**

**SAFETY CLEARANCE FROM BCAS**

**3026. SHRI ASHOK MAHADEORAO NETE**

**Will the Minister of CIVIL AVIATION**

**नागर विमानन मंत्री**

**be pleased to state:-**

- (a) whether the Government has taken any steps regarding granting of approval for safety clearance from BCAS and licence from DGCA for operation of the flights from the Gondia airport in Maharashtra at the earliest; and**  
**(b) if so, the details thereof including its latest status?**

**ANSWER**

**Minister of State (IC) in the Ministry of CIVIL AVIATION**

**नागर विमानन मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)**

**(Shri Hardeep Singh Puri)**

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**(a) and (b): As per Section 78 of Aircraft Rules, 1937, no aerodrome shall be used as a regular place of landing and departure by a Scheduled air transport service or for a series of landings and departures by any aircraft carrying passengers or cargo for hire or reward unless it has been licensed for the purpose and in accordance with the conditions prescribed in such license. Gondia Airport is owned by Airports Authority of India and is not licensed by the safety regulator, the Directorate General of Civil Aviation (DGCA). Gondia airport figures under tentative lists of unserved Airports/Airstrips in the Regional Connectivity Scheme (RCS) - UDAN (Ude Desh ka Aam Nagrik) document. If any valid bid is received from any airline for operations under RCS-UDAN, same shall be considered as per the provisions of UDAN scheme.**

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